

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-765/ND/2020

IN THE MATTER OF:

Sh. Bhavya Prakash and Anr.

...PETITIONER

Vs.

M/s. DD Motors Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 15.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

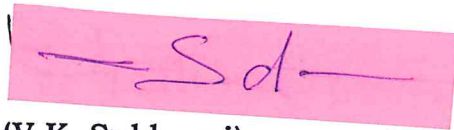
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :Mr. Sunil Dutt Dixit, Advocate.

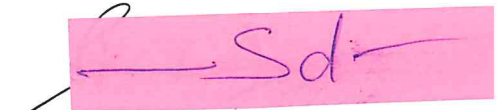
For the Respondent/ Corporate-debtor :Mr. Chirag Ahluwalia, Advocate.

ORDER

Heard the arguments advanced by both the Learned Counsels. Order is reserved in this matter. Both the Learned Counsels are directed to file their written arguments on the points which they have argued today not exceeding three pages. The Learned Counsels are also directed to mention about the submissions of written arguments on 29.01.2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**